

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 23

C.P. (IB)/1214(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 16.07.2024

NAME OF THE PARTIES: **ENCORE ASSET RECONSTRUCTION**
COMPANYPRIVATE LIMITED V/s D S
KULKARNI & ASSOCIATES THROUGH
ITS PARTNERS MR. DEEPAK S.
KULKARNI AND MRS. HEMANTI D.
KULKARNI

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Rohan Agarwal, Advocate a/w Mr. Archit Virmani, Advocate & Mr. Atul Gupta, Advocate appeared for the Petitioner.
2. Mr. Ankit Pitti, CA i/b SST Legal appeared for the Respondent.
3. Mr. Yash Jariwala, Advocate appeared for the Resolution Professional.
4. This Petition has been filed against the Partnership Firm through its Partners, who stood guarantor of the Corporate Debtor. Learned Counsel for the Petitioner submits that the present petitioner lie before DRT and not this Tribunal, accordingly seeks to withdraw the same. We have noted the submissions of learned Counsel for the Petitioner and taking note of submission, we dismiss the present petition as withdrawn.

5. In view of above, **C.P. (IB) No. 1214/2022** is **dismissed** as **withdrawn**.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna